

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

10.03.2014

OA No. 291/00075/2014

The Advocates are abstaining from work today.

Perused the documents on record.

*Anil Kumar*  
*OA*  
The applicant has filed this <sup>OA</sup> against the impugned order 31.05.2013 (Annexure A/1) whereby his candidature for the post of Assistant Loco Pilot has been rejected. Further his appeal dated 24.09.2013 (Annexure A/2) for re-medical examination has also been rejected by the respondents. The applicant has filed a representation dated 30.01.2014 (Annexure A/8) against these orders.

In view of the facts & circumstances of the case, the applicant is given liberty to serve the representation dated 30.01.2014 (Annexure A/8) along with the paper book of this OA before the respondents within a period of 15 days and the respondents are directed to consider and decide the representation of the applicant dated 30.01.2014 (Annexure A/8) by passing a reasoned & speaking order according to the provisions of law expeditiously but not later than a period of three months from the date of receipt of a copy of the representation.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*sd/-*  
(M. Nagarajan)  
Member (J)

*sd/-*  
(Anil Kumar)  
Member (A)

**ahq**